

**Central Administrative Tribunal
Ernakulam Bench**

O.A 180/00407/2018

Wednesday, this the 26th day of June, 2019

CORAM

HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER

A.S.Nagarajan, aged 58 years
 S/o.A.Shunmugham
 Track Maintainer Gr.II
 Southern Railway
 Office of the Senior Section Engineer/P Way/Alappuzha
 Permanent address: No.22/23, Pattiar North Street
 Elankadai, Kottar P.O, Nagercoil
 Kanyakumari District – 629 002 **Applicant**

(By Advocate Mr.T.C.G Swamy)

V e r s u s

1. Union of India, represented by the
 General Manager
 Southern Railway
 Headquarters Office, Park Town-P.O
 Chennai – 600 003
2. The Divisional Railway Manager
 Southern Railway, Trivandrum Division
 Trivandrum – 695 014
3. The Senior Divisional Personnel Officer
 Southern Railway, Trivandrum Division
 Trivandrum – 695 014 **Respondents**

(By Advocate – Mr.Sunil Jacob Jose)

This Original Application having been heard on 26.6.2019, the Tribunal on the same day delivered the following:

ORDER (ORAL)**Per: Mr.Ashish Kalia, Judicial Member**

During the course of argument, it is brought to the knowledge of this Tribunal that Annexure A-6 representation dated 17.9.2017, which is addressed to respondent no.3, is still pending. Learned counsel for the parties agreed that a decision on this representation is necessary for the disposal of the present case.

2. In view of the above, this Tribunal is of the view that this Original Application can be disposed of with a direction to respondent no.3, i.e, the Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, to take a decision on the same in accordance with law within a period of 90 days. Applicant is at liberty to agitate the matter afresh if any grievance subsists.

3. The Original Application is disposed of as above. No order as to costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

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List of Annexures

- Annexure A1 - True copy of the order dated 12th March 2010 in O.A No.784/2009 of this Hon'ble Tribunal
- Annexure A2 - True copy of the order bearing No.5/2009/WP dated 20.1.2010 issued in favour of the applicant by the 3rd respondent
- Annexure A3 - True copy of the order in O.A No.1032/2011 dated 31.7.2012, rendered by this Hon'ble Tribunal
- Annexure A4 - True copy of the order in O.A No.784/2012 dated 10.2.2015 rendered by this Hon'ble Tribunal
- Annexure A5 - True copy of the judgment in OP(CAT) No.138/2014 and connected cases dated 21.12.2016
- Annexure A6 - True copy of representation submitted by the applicant dated 17.9.2017, addressed to the 3rd respondent
- Annexure R1 - True copy of the letter No.ALLP/06 dated 15.11.2018 of the SSE/PW/ALLP
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